

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject: Appointment of Law Officers in the Srinagar wing of High Court of Jammu and Kashmir and Ladakh.

Government Order No. 4898 - JK(LD) of 2022.
Dated. 20 - 07 - 2022.

Sanction is hereby accorded to appointment of following Advocates as Law Officers in the Srinagar wing of High Court of Jammu and Kashmir and Ladakh with designation as shown against each:-

S.No.	Name of the Law Officer S/Shri	Designation
1.	Hilal Ahmed Wani	Additional Advocate General
2.	Sheikh Mushtaq	Additional Advocate General
3.	Alla-Ud-din Ganai	Additional Advocate General
4.	Fayaz Ahmed Bhat	Additional Advocate General
5.	Saleh Peerzada	Deputy Advocate General
6.	Waseem Gul	Government Advocate
7.	Fahim Shah	Government Advocate

Asst. Secy

The above said appointments shall be:-

- i. governed by the terms and conditions as envisaged in Government Order No. 1906-LD(A) of 2015 dated 22-06-2015, Government Order No 2327-LD(A) of 2017 dated 16-06-2017, Government Order No 2328-LD(A) of 2017 dated 16-06-2017 and Government Order No 3378-LD(A) of 2019 dated 16-09-2019 and other orders in this behalf;
- ii. for a period of one year which shall be extended subject to satisfactory performance of the Law Officer;
- iii. subject to the production of documents related to eligibility prescribed in Notification SRO 98 of 2016 dated 24-03-2016; and

- iv. shall be subject to orders passed in WP(C) PIL No 6 of 2021, titled Sushil Chandel Vs Union Territory of Jammu and Kashmir and others.

Note: In terms of Administrative Council Decision No. 35/4/2021 dated 10-03-2021 read with Government Order No.1678-JK(LD) of 2021 dated 24-03-2021, the Law Officers shall submit the information of cases on daily basis through Director Litigation Kashmir and fortnightly to the Department of Law Justice and P.A. on a devised proforma GC-I and GC-II and shall also furnish weekly/Department wise advance list of cases on each Friday or Saturday as the case may be on a devised proforma GC-III.

By Order of the Hon'ble Lieutenant Governor.

Sd/-

(Achal Sethi)

Secretary to Government

No: Law-STCL/13/2021-10.

Dated: 20 -07-2022.

Copy to the:-

1. Learned Advocate General, Jammu and Kashmir, Srinagar
2. Principal Secretary to Hon'ble Lieutenant Governor, J&K, Srinagar.
3. Principal Secretary to Government, General Administration Department.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.
6. Director Information, J&K, Srinagar
7. Director, Archives, Archaeology and Museums, J&K, Jammu/Srinagar.
8. Director Finance, Department of Law, Justice & P.A.
9. Director Litigation Kashmir.
10. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
11. Administrative Officer, office of Ld. Advocate General, J&K. He is requested to allow the aforesaid Advocates to join only after the production of documents relating to eligibility prescribed in notification SRO 98 of 2016 dated 24-03-2016.
12. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
13. Concerned Law Officers.
14. Incharge website of the Department of Law, Justice and Parliamentary Affairs.
15. Government Order File.
16. Concerned File.

Ashish Gupta
20.07.22

(Ashish Gupta)

Additional Secretary to Government